

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

Company Appeal No. 3/Chd/Hry/2023

IN THE MATTER OF:

Mr. Amit Vats

...

Appellant

Versus

The Registrar of Companies Delhi

...

Respondent

Under Section: 252(1), CA 2013

Order delivered on 14.06.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Appellant : None

For the ROC, Delhi : Ms. Lata Prajapati, Company Prosecutor

ORDER

Company Prosecutor for RoC Office is present. None has appeared on behalf of the appellant. It is made clear that if the appellant or counsel for the appellant, is not present on the next date of hearing, the present appeal under Section 252(1) will be dismissed for non-prosecution.

Let the matter be posted to 23.08.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)